

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 815/92
(OA 94/89)

Date of decision: 29.7.94

NAND KISHORE & ORS : Applicants.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. J.K. Kaushik : Counsel for the applicants.

Mr. Manish Bhandari : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties, and we have perused the Judgment in the case of Mahendra Kumar Vs. Union of India, T.A. No. 96/92 and T.A. No. 11/86, decided on 14.9.93. No order is necessary except the order that the result of the examination held, if any, on 7.5.83 may be declared and if the applicants have passed the examination, the natural consequential benefits may be given to them according to the rules.

2. The O.A. stands disposed of, with no order as to costs.


(O.P. SHARMA)
Administrative Member


(D.L. MEHTA)
Vice-Chairman